

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 206 of 2020

In the matter of:

Hemant Khandelwal & Ors.

....Appellants

Vs.

NIHO Construction Ltd. & Ors.

....Respondents

Present

For Appellants: Mr. Shakari Mishra and Mr. Abhijeet Sinha, Advocates.

For Respondents: Mr. Kumar Anurag Singh and Ms. Pragati Banka, for R-7.

ORDER
(Virtual Mode)

08.12.2020: At request of Mr. Kumar Anurag Singh, the Learned Counsel appearing for R-1, 2 and 10, for filing of Reply/Response of R-10 as last opportunity five days' time is granted from today. The copy of the Reply/Response of R-10 shall be served by the Learned Counsel for Respondent Nos. 1, 2 and 10 to the Learned Counsels for the Appellants well in advance before the next hearing date. The Office of the Registry is permitted to receive the Reply/Response of R-10.

The Registry is directed to List the matter on **18th December, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[Alok Srivastava]
Member (Technical)

ha/nn